

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B. A. No. 8052 of 2021

Pankaj Kumar Singh Petitioner
Versus
The State of Jharkhand Opposite Party

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Mr. Sabyasanchi, Advocate
For the Opposite Party : Mrs. Nehala Sharmin, A.P.P.

2/06.09.2021 Heard the parties.

Defects as pointed out by the office are ignored.

The petitioner is an accused in connection with Satbarwa P.S. Case No. 73 of 2020.

The petitioner is alleged to have entered into the house of the informant and committed her rape. Her husband came in the meantime and other accused persons also assembled who had also assaulted him.

It has been stated by the learned counsel for the petitioner that both the petitioner and the informant party are on inimical terms and a proceeding under Section 107 Cr.P.C. has also been instituted between them.

In the statement under Section 164 Cr.P.C., she has stated that the petitioner had entered into her house and committed her rape and when her husband came, she opened the door and the petitioner had managed to flee away. When the husband of the informant chased the petitioner, he was intercepted by his family members and also subjected to assault.

The tenor of the statement under Section 164 Cr.P.C. appears to have a whiff of consent from the side of the informant. The petitioner is in custody since 22.02.2021.

Regard being had to the above, the petitioner above named is directed to be released on bail on furnishing bail bond of Rs. 10,000/- (Ten Thousand) with two sureties of the like amount each, to the satisfaction of learned C.J.M., Palamau in connection with Satbarwa P.S. Case No. 73 of 2020.

(Rongon Mukhopadhyay, J)